

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.182/MP/2022

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.

Date of Hearing : 9.10.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Jhabua Power Limited (JPL)

Respondents : PTC India Limited and Anr.

Parties Present : Shri Anand Ganesan, Advocate, JPL
Ms. Ashabari Thakur, Advocate, JPL
Shri Damodar Solanki, Advocate, WBSEDCL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, learned counsel for the Respondent No.2, WBSEDCL prayed for an adjournment on the ground of non-availability of the arguing counsel. The said request was not opposed by the learned counsel for the Petitioner.

2. Considering the request of the learned counsel for the Respondent No.2, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **20.12.2023**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**